

ITEM NO.104

COURT NO.10

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6745/2009

MTNL EAST 1

Appellant(s)

VERSUS

ASST. COMM., B.M.M. AND ORS.

Respondent(s)

Date : 29-03-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s) Ms. Rashmi Malhotra, AOR
Mr. Shalinder Saini, Adv.

For Respondent(s) Ms. Tanvi Kakar, Adv.
Mrs. Suchitra Atul Chitale, AOR

UPON hearing the counsel the Court made the following
O R D E R

Adjournment is requested by the learned counsel for the respondent saying that there is a possibility of the matter being settled. This is not opposed by the learned counsel for the appellant.

As a matter of last chance, the matter is adjourned making it clear that no further request for adjournment will be entertained. List this matter in the last week of April, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER